

ITEM NO.33

COURT NO.1

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 7662/2014

COMMISSIONER OF INCOME TAX NEW DELHI

Appellant(s)

VERSUS

LI AND FUNG INDIA PVT LTD THR.  
ITS MANAGING DIRECTOR

Respondent(s)

WITH

Diary No(s). 40418/2019 (XIV)

(IA No. 179317/2019 - CONDONATION OF DELAY IN FILING, IA No. 86271/2020 - EARLY HEARING APPLICATION and IA No. 179318/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 40429/2019 (XIV)

(IA No. 182636/2019 - CONDONATION OF DELAY IN FILING and IA No. 182637/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 28966/2019 (XIV)

(IA No. 181454/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s)

Mr. N. Venkatraman, A.S.G. (N/P)  
Mr. Raj Bahadur Yadav, AOR  
Mr. Zoheb Hossain, Adv.  
Mr. Manish Pushkarna, Adv.  
Mr. S.A. Haseeb, Adv.  
Mr. Prashant Singh Ii, Adv.

For Respondent(s)

Mr. Harpreet Singh Ajmani, AOR  
  
Mr. Porus Kaka, Sr. Adv.  
Mr. Neeraj Kumar Jain, Adv.  
Mr. Aniket Deepak Agrawal, AOR  
Mr. Abhisek Singhvi, Adv.  
Mr. Manish Kanth, Adv.

**UPON hearing the counsel, the Court made the following  
O R D E R**

**Learned counsel appearing for the appellant, Commissioner of Income Tax, New Delhi, shall obtain instructions, as it is submitted that the tax effect in the present cases is below the required amount stipulated by the Central Board of Direct Taxes.**

**Re-list in the week commencing 27.01.2025.**

**(DEEPAK GUGLANI)  
AR-cum-PS**

**(R.S. NARAYANAN)  
ASSISTANT REGISTRAR**